

### Implementation of SLPs and Cat Decisions

9857. SHRIGANGA CHARAN LODHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether a number of Special Leave petitions cases decided by the Supreme Court and the Central Administrative Tribunals are pending since 1984 in his Ministry particularly in the Western Railway including the Office of Divisional Railway Manager, Jaipur;

(b) if so, the details thereof and the reasons for not giving effect to the decision of the Court/Central Administrative Tribunals; and

(c) the time by which the decision would be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) to (c). Since no specific cases have been given where the Railway Administrations are not implementing court orders, information regarding the position in this connection on Western Railway is being collected and will be laid on the Table of the House.

### New Billing System by DESU

9858. PROF. RAM GANESH KAPSE:  
SHRI BALASAHEB VIKHE PATIL:  
SHRI K.S. RAO:

Will the Minister of ENERGY be pleased to state:

(a) whether the Delhi Electric Supply Undertaking has embarked upon a new system of billing from March, 1990, if so, the details thereof;

(b) whether new form of billing has been created some confusion amongst consumers who have been asked to pay in advance

for the electricity they might consume on the basis of average consumption, if so, how Government propose to resolve it;

(c) whether in some districts of Delhi Spot billing system has been introduced; and

(d) if so, the details thereof and whether DESU intends to introduce this system in other parts/districts of Delhi?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Under the new three monthly electricity billing system introduced bills is issued to a consumer. The first monthly bill is based on actual meter reading and the next two bills are prepared on the basis of the average monthly consumption. This is subject to adjustment in the subsequent quarterly bill on the basis of the actual meter reading.

(b) According to the DESU, the new billing system has not created any confusion. It does not involve advance payment by the consumers, as the bills are payable at an interval of one month, on the dates specified on the bills.

(c) and (d). DESU has introduced the "Spot Billing System" in some parts of the Nizamuddin District from April, 1990. Under this system, bill is prepared by taking the meter reading in the presence of the consumer, who has the option to make the payment by cheque to the visiting DESU Team on the spot. This system is at experimental stage and its extension to other areas would depend upon its performance and reaction of the consumers.

### Licence for Manufacture of Polyester to M/s Garware

9859. SHRI P.G. NARAYAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. Garware have been granted a licence for Manufacture of polyester based medical X-ray, polyester based